

**In the National Company Law Tribunal, Jaipur**

**Item No. 123**

**CP No. 96(ND)/2017**

**TA No. 42/2018**

**UNDER SECTION 241-242 OF COMPANIES ACT, 2013**

**In the matter of**

**M/s Dinesh Kumar Jalan & Ors. .... Applicant/Petitioners  
VS.**

**M/s Prestige City Developers Pvt. Ltd. & Ors. ....Respondent**

**Order delivered on 29.03.2019**

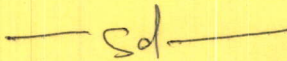
**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Amol Vyas, Adv.

For Respondent(s) : Yash Sharma, Adv.

**ORDER**

Perusal of order dated 10.01.2019 shows that the above petition is a contempt petition as filed by the petitioner in view of the non-compliance of the order passed on 22.05.2017. It is represented by learned counsel for the petitioner that an additional affidavit has been recently received by the petitioner and in the circumstances sometime may be granted for perusal of the same and the matter may be fixed for hearing at a future date. Taking into consideration the same, post the matter on 03.05.2019.



**(R. Varadharajan)  
Member (Judicial)**